

MR. SPEAKER: Papers to be laid on the Table of the House.....

*(Interruptions)*

SHRI BRIJA KISHORE TRIPATHY (Puri): Sir, I am on a point of order.....*(Interruptions)*... ..

MR. SPEAKER: No, there is no business as such. There is no question of point of order.

SHRI BRIJA KISHORE TRIPATHY: Please listen to me, Sir. I would like to bring to your notice the provisions of articles 74 and 75 of the Constitution of India. We have the Prime Minister who is not an elected Member of this House. He is neither a Member of this House nor a Member of the Upper House. I would like to know whether it is amounting to violation of the provisions of the Constitution or not. This is the first time that undemocratically this has been done in the country. So, I want clarification on this matter.....*(Interruptions)*.....

MR. SPEAKER: Please take your seat. This is not a point of order. Now, Papers to be laid on the Table of the House.

13.02 hrs.

#### PAPERS LAID ON THE TABLE

**Jammu and Kashmir Criminal Law (Amendment) ordinance, 1991 and Proclamation dt. 6-4-1991 issued under Act. 356 of the constitution by the President in relation to Haryana etc.**

*[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHU-

LAM NABI AZAD): Sir, on behalf of Shri S.B. Chavan, I beg to lay on the Table—

- (1) A copy of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1991 (No. 1 of 1991) (Hindi and English versions) promulgated by the Governor of Jammu and Kashmir on the 16th June, 1991 under section 91(2) (a) of the Constitution of Jammu and Kashmir read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.

*[Placed in Library. See No. LT-3/91]*

- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 6th April, 1991 issued by the President under articles 356 of the Constitution in relation to the State of Haryana published in Notification No. G.S.R. 208 (E) in Gazette of India dated the 6th April, 1991, under article 356(3) of the Constitution.

*[Placed in Library. See No. LT-4/91]*

- (ii) A copy of the Order (Hindi and English versions) dated the 6th April, 1991 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 209 (E) in Gazette of India dated the 6th April, 1991.

*[Placed in Library. See No. LT-5/91]*

- (3) A copy of the Report dated the 2nd April, 1991 of the Governor of Haryana to the

President (Hindi and English versions).

[Placed in Library. See No. LT-6/91]

(4) A copy each of the following Proclamations (Hindi and English versions) under article 356(3) of the Constitution:—

- (i) Proclamation dated the 23rd June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 6th April, 1991 in relation to the State of Haryana, published in Notification No. G.S.R. 315(E) in Gazette of India dated the 23rd June, 1991.

[Placed in Library. See No. LT-7/91]

- (ii) Proclamation dated the 24th June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th January, 1991 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 316(E) in Gazette of India dated the 24th June, 1991.

[Placed in Library. See No. LT-8/91]

- (iii) Proclamation dated the 30th June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th November, 1990 in relation to the State of Assam, published in Notification

No. G.S.R. 323(E) in Gazette of India dated the 30th June, 1991.

[Placed in Library. See No. LT-9/91]

**Delhi Municipal Laws (Amendment) Ordinance, 1991, The Representation of the People (Amendment) Ordinance, 1991, The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 etc.**

MINISTER OF STATES IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2)(a) of the Constitution:—

- (1) The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-10/91]

- (2) The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-11/91]

- (3) The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance 1991 (No. 3 of 1991) promulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-12/91]

- (4) The Code of Criminal Procedure (Amendment) Ordinance,